

IN THE HON'BLE COURT OF PRINCIPAL BENCH, NATIONAL GREEN
TRIBUNAL, NEW DELHI

MISC APPLICATION NO. 48 OF 2022

IN

ORIGINAL APPLICATION NO. 30/2022

IN THE MATTER OF :

AFSAR ALI

.... APPLICANT

VERSUS

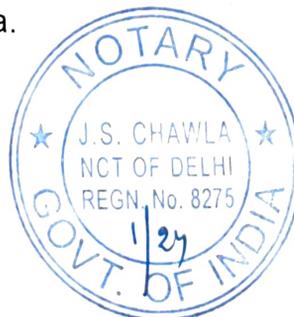
STATE OF UP & ORS.

.... RESPONDENTS

AFFIDAVIT IN COMPLAIANCE OF ORDER DATED 07/08/2024

I, ROHIT KUMAR, S/O SH. MAHENDER SINGH R/O HOUSE NO.166,
SECTOR-4, JAGRITI VIHAR, MEERUT, UTTAR PRADESH, do hereby
solemnly declare and affirm as hereunder:

1. That I, the deponent, is the executive officer of the Nagar Panchayat,
Dasna, Ghaziabad, Uttar Pradesh.
2. That I state that on 06.08.2024, the installation of the sewage treatment
plant (Hg SBR 100-150 KLD) was completed by R & R infra and Bio
beads on 08.08.2024 will be added in the Bio reactor, which will
develop its strength to treat sewage water after 48 hours as stated by
the Bhabha Atomic Research Centre Licensee, Naveen Rana, who is
a partner in R&R Infra.



- 3. That I further state that on the assurances of Mr. Naveen Rana, BARC license of Hg SBR, waste water treatment technology, that the STP (Hg SBR 100-150) will start treating sewage water as per PCB norms within 7 days from 08.08.2024.
- 4. That I further state that, being the executive officer of Dasna Nagar Panchayat, I have taken all steps with bonafide intentions and the delay in the operation of the STP was neither intentional nor was deliberate.

Mohit Singh
 I solemnly affirm the contents of this affidavit to be true and correct to my knowledge and belief.

[Signature]
 DEPONENT

VERIFICATION:

- 7 AUG 2024

Verified at New Delhi on this day of _____ 2024 that the contents of the above affidavit are true and correct to my knowledge and belief.

[Signature]
 DEPONENT



CERTIFIED THAT THE DEPONENT has solemnly affirmed before me that the contents of the above which have been read & explained to him are true and correct to his knowledge.

[Signature]
 Notary

- 7 AUG 2024